

**GOVERNMENT OF TRIPURA
EDUCATION (SOCIAL WELFARE & SOCIAL EDUCATION) DEPARTMENT
AGARTALA: TRIPURA**

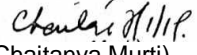
No.F.85 (133)/SW/DC/2017/5230(130)

Dated, Agartala, the 7th January, 2019

NOTIFICATION

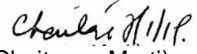
The Governor, Tripura in exercise of powers conferred under Section 53 of "The Rights of Persons with Disabilities Act, 2016" hereby designates the Secretary, Social Welfare and Social Education Department as the appellate authority for the purpose of hearing grievances against the order of the competent authority refusing to grant a certificate of registration or revoking a certificate of registration in respect of an institution for persons with disabilities:-

This shall come into force with immediate effect.

By order of the Governor,

(Chaitanya Murti)
Special Secretary to the
Government of Tripura

Copy to:-

1. The Principal Secretary to the Chief Minister, Govt. of Tripura.
2. PS to all Ministers..... for information of the Hon'ble Ministers.
3. PPS to the Chief Secretary, Govt. of Tripura.
4. The Principal Secretary/ Secretary/Spl.Secretary..... all Departments.
5. The DM & Collector (All)
6. The CEO, TTAADC, Khumlung.
7. All DISEs.....
8. The CDPOs..... ICDS Project for information and necessary action.
9. The ZDOs/BDOs(all)
10. All Nagar Panchayat/ AMC
11. Zilla Parishad (all).....
12. Panchayat Samity/BAC (all).....
13. The Manager, Tripura Govt. Press, Bardwali, Agartala with request to arrange for publication of ' the Notification under reference in the next issue of Tripura Gazette and send 25(Twenty five) copies of the same to the Directorate of Education (Social Education
14. Deputy Commissioner for Persons with Disabilities, Directorate of Social Welfare and Social Education.


(Chaitanya Murti)
Special Secretary to the
Government of Tripura

